

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 619/GT/2025

Date: 5th June 2025

To

The Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for approval of tariff of Farakka STPS Stage-III (FSTPSS-III) (1x500 MW) for the period from 01.04.2024 to 31.03.2029.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **12.6.2025**:

2024-29 period

- a) *Detailed justification and scope of work for the Additional Capital Expenditure items claimed in the year 2024-25.*
- b) *Justification for difference in the opening Capital Cost claimed for FY 2024-25 in the current Petition from the closing Capital Cost of FY 2023-24 as submitted in the True Up Petition of 2019-24 control period.*
- c) *For items claimed under the Regulation 26(1)(d) of the 2024 Tariff Regulations, provide the relevant advice/direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for ACE item.*
- d) *For ACE claimed under Regulation 26(1)(i) of the 2024 Tariff Regulations, technical justification and cost benefit analysis shall be provided.*
- e) *The Petitioner has claimed multiple ACE items under more than one Regulation. The Petitioner shall submit one relevant Regulation for each ACE item under the provisions of applicable Tariff Regulations along with the technical justification and documentary evidence.*
- f) *Reference quote/ purchase order copy/LOA for claims against ACE items with the amount claimed by the Petitioner.*
- g) *Justifications/Reasons for incongruency between summary of ACE claimed in Form-9A and year wise break up of ACE claimed in Form-9 for the period FY 2024-29.*

- h) *In line with the directions in Order dated 12.1.2024 in Petition No. 454/GT/2020, the details of the expenses pertaining to the Ash Water Recirculation System, Toe Drain Water Recirculation System for the 2024-29 period along with clear and detailed justification, including the necessity of these expenses over and above the already existing facilities.*
- i) *Month-wise GCV for FY 2023-24, in accordance with Regulation 34(2) of 2024 Tariff Regulations, of opening stock, 'GCV (EM basis) As billed', 'GCV (EM basis) As received', 'Equilibrated Moisture' and 'Total Moisture' of sampling taken in terms of Regulation 3 (37) of 2024 Tariff Regulations, from coal supplied through MGR and Railways along with the detailed computation sheet (excel sheet with formulae and links considering blending ratio) in arriving at such values from CIMFR Reports.*
- j) *Month-wise Auditor certified credit notes and debit notes received from coal companies on account of variation in quantity of and quality (grade slippage and excess moisture) for FY 2023-24, along with a copy of all actual bills raised by the coal companies.*
- k) *The estimated water charges computation as per first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations including the applicable water consumption norms as per MoEFCC.*
- l) *All Forms in excel format with proper internal linkages matching with the signed Petition submitted in pdf format.*

Emission Control System (ECS)

- m) *Provide reasons for not complying with the third proviso of Regulation 8(1), Regulation 9(3), Regulation 14(2) and 29(4) of 2024 Tariff Regulations for submitting a separate application for determination of supplementary tariff for the ECS for controlling Nox emissions (DeNox) based on the actual capital expenditure duly certified by the Auditor.*
2. The Respondents shall file their replies by **17.6.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **20.6.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
3. The Petition shall be listed for hearing on **24.6.2025**.

Yours sincerely,

Sd/
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Parties